

Export of Cloth

1935. { Shri Ram Krishan:
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether any scheme has been prepared for promoting the export of cloth; and

(b) if so, the nature of the scheme?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) and (b). The House has been kept informed of the measures so far taken by Government and by the Cotton Textile Export Promotion Council for promoting the export of cotton cloth. Government has under consideration certain other measures the details of which will be announced shortly.

Unemployment Relief Fund

1936. { Shri Ram Krishan:
Shri Supakar:
Shri Hem Barua:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government has decided to impose levy for the creation of an Unemployment Relief Fund;

(b) if so, the nature of the levy to be imposed; and

(c) the other features of the scheme?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) and (c). Do not arise.

Resolutions Passed by I.N.T.U.C.

1937. Shri Ram Krishan: Will the Minister of Labour and Employment be pleased to refer to reply given to Unstarred Question No. 48 on 11th February, 1958 and state:

(a) whether the resolutions passed by Indian National Trade Union Congress have since been examined; and

(b) if so, the nature of the decisions taken by Government?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The main resolutions included setting up of wage boards, joint councils of management, steps for avoiding closure of mills, extension of E.S.I. Scheme to families of members, early finalisation of the integration of Social Security Schemes, enactment of National Housing Act and legislation for transport workers, etc. Among other items most of these items also came up for discussion at the 16th Session of the Tripartite Indian Labour Conference held in May, 1958. and steps are being taken to implement the recommendations of the Conference. The question of legislation for transport workers to regulate their service conditions will be discussed at the next meeting of the Standing Labour Committee.

State Trading Corporation of India (Private) Limited

1938. Shrimati Parvathi Krishnan: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the State Trading Corporation has framed rules and regulations concerning the appointment, terms of service, leave, posting etc. of its employees;

(b) the total number of officers and employees working in the State Trading Corporation;

(c) the number of officers and employees who have been declared permanent; and

(d) the labour laws governing the employees of the Corporation?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir.

(b) Officers: 143. Other employees: 1027. Total: 1170.

(c) The question of making confirmations amongst the Corporation's staff is under consideration.

(d) The information is being collected and will be placed on the Table of the House.